

MR. SPEAKER : Now, Shri Mohan Dharla to lay the paper.

CENTRAL SILK BOARD (AMDT.) RULES, 1977 ANNUAL ADMINISTRATION REPORTS OF TEA BOARD, CALCUTTA FOR 1974-75 AND 1975-76 & AUDIT REPORT ON THE ACCOUNTS OF THE TEA BOARD FOR 1975-76

The Minister of Commerce and Civil Supplies and Cooperation (Shri Mohan Dharla) : I am not responsible for this delay. It was the responsibility of the earlier Government. Sir, with your permission, I beg to lay on the Table—

- (1) A copy of the Central Silk Board (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. 948 in Gazette of India dated the 23rd July, 1977, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library, See No. LT-959/77.]
- (2) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, Calcutta for the year 1974-75.
- (3) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1975-76.
- (4) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Tea Board, Calcutta for the year 1975-76 along with the statement of Accounts. [Placed in Library. See No. LT-960/77.]

11:09 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

SHRI NATWARLAL PARMAR (Dhandhuka) : I beg to lay on the Table Minutes of the sittings of the Committee on Absence of Members from the sittings of the House held on the 6th and 28th July, 1977.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, it is the convention that there should be only two names on the list. I find that there are three names here.

MR. SPEAKER : Hereafter we will try to do it according to rules.

11:20 hrs.

ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table following five Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 29th July, 1977:—

1. The Oil and Natural Gas Commission (Amendment) Bill, 1977.
2. The Insecticides (Amendment) Bill, 1977.
3. The Nagaland Appropriation (No. 2) Bill, 1977.
4. The Cardamom (Amendment) Bill, 1977.
5. The Motor Vehicles (Amendment) Bill, 1977.

11:10½ hrs.

RE. BUSINESS OF THE HOUSE

PROF. P. G. MAVALANKAR (Gandhinagar) : Sir, I have a point of order. My point of order is that in the revised list of business circulated today, there is no mention about the Minister of Parliamentary Affairs making a statement of business for next week. Normally, when there is no session on Saturday, on Friday the Minister of Parliamentary Affairs gives a statement of the business for the next week. But I do not see any statement today coming from the Parliamentary Affairs Minister as to what is the business for the next week. Without that notice how can we know what is the business for the next week.

MR. SPEAKER : There is only one day left, that is, Monday. We have sent advance notice to all of you about it. Of course, technically, you are right. But substantially, if there has to be any compliance, we have sent notice today.

PROF. P. G. MAVALANKAR : I will not stand on technicalities. But it so happens that for next week, there is only one day. My point is that in the absence of any statement about the business next week coming from the hon. Minister we do not have any opportunity of inviting the attention of the Government through you as to what we think is important business to be conducted by the House before the House adjourns *sine die*.

MR. SPEAKER : There is only one day left.